

# HIGH COURT OF UTTARAKHAND AT NAINITAL

## NOTIFICATION

No. **264** /UHC/ Admin.A /2014

Dated: October <sup>31<sup>st</sup></sup>, 2014.

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon'ble the Chief Justice has been pleased to make the following amendments in Allahabad High Court Officers and Staff (Conditions of service and conduct) Rules 1976, applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

**Amendments in Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976, as applicable to High Court of Uttarakhand vide Section 30 of U.P. Reorganization Act, 2000.**

Rule No.	Existing Rules	Amended Rules
23.	<b>Reservation for Scheduled Casts, etc.</b> -- Reservation for recruitment to the various categories of posts in the establishment in favour of the Scheduled Castes, Scheduled Tribes and Other Backward class shall be in accordance with the orders issued by the Chief Justice from time to time.	<b>Reservation for Scheduled Casts, etc. -</b> - Reservation for recruitment to the various categories of posts in the establishment in favour of the Scheduled Castes, Scheduled Tribes and Other Backward class shall be in accordance with the orders issued by the Chief Justice from time to time <u>having regard to the relevant reservation policy framed by the State Government.</u>
24.	No person shall be appointed to the establishment of High Court of Uttarakhand, unless he/she be a citizen of India.	No person shall be appointed to the establishment of High Court of Uttarakhand, unless he/she be a citizen of India. <u>For direct recruitment to Class III posts at the establishment of High Court of Uttarakhand, a candidate shall be eligible only if his name is registered in any of the Government Employment Exchange situated in the State of Uttarakhand.</u>
25.	<b>Age:</b> A candidate for direct recruitment must have attained the age of 18 years in case of class IV and 21 years in case of other posts and has not crossed the age of 35 years on the 1 <sup>st</sup> day of July of the year when the recruitment is undertaken. The maximum age limit as indicated above shall, in the case of Candidates of Scheduled Casts, Scheduled Tribes and Backward Classes, be relaxed by five years.  Deleted.  Provided further that in case of members of the High Court staff, a relaxation by five years may, in suitable cases, be made by five years may, in suitable cases, be made by the Chief Justice.  Provided also that no candidate shall, by virtue of relaxation of age under this rule, have more than three	<b>Age:</b> A candidate for direct recruitment must have attained the age of 18 years in case of class IV and 21 years in case of other posts and has not crossed the age of 35 years on the 1 <sup>st</sup> day of July of the year when the recruitment is undertaken. <u>The maximum age may be raised by order issued from time to time by the Chief Justice having regard to the policy of the State Government.</u> The maximum age limit as indicated above shall, in the case of Candidates of Scheduled Casts, Scheduled Tribes and Backward Classes, be relaxed by five years.  Deleted.  Provided further that in case of members of the High Court staff, a relaxation by five years may, in suitable cases, be made by five years may, in suitable cases, be made by the Chief Justice.  Provided also that no candidate shall, by virtue of relaxation of age under this rule, have more than three

*Amended*

opportunities to appear at the competitive examination or selection.	opportunities to appear at the competitive examination or selection.
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These amendments will come into force with immediate effect.

By order of Hon'ble the Acting Chief Justice,

Sd/-  
(D.P. Gairola)  
Registrar General

No. *5112* /UHC/ Admin.A /2014

Dated: October *31<sup>st</sup>*, 2014.

Copy forwarded for information and necessary action to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S./ P.A. to Hon'ble Judges of the Court with the request to place the notification for His Lordships kind perusal.
3. Principal Secretary (Law) cum-L.R., Government of Uttarakhand, Dehradun.
4. All the Registrars of the Court.
5. Joint Registrar of the Court.
6. All the Deputy Registrars of the Court.
7. Head Bench Secretary of the Court.
8. Head Private Secretary of the Court.
9. All the Assistant Registrars of the Court.
10. All the Section Officers of the Court.
11. Librarian with the direction that the above amendment be incorporated in all the relevant books immediately.
12. System Analyst of the Court.
13. I/c N.I.C. High Court of Uttarakhand, Nainital.
14. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar for publication of the Notification in the next Gazette of the Uttarakhand.
15. Guard file.

*Demna*  
31/10/14  
Assistant Registrar  
(Admin. A)